

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Appeal No. 41/2024

M/S Punjab Dyers Association (Focal Point Module)

Appellant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

WITH

Original Application No. 1325/2024

WITH

Original Application No. 1326/2024

WITH

Original Application No. 1327/2024

Public Action Committee & Ors.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)



Short reply by way of affidavit of Priyank Bharti, Secretary to Government of Punjab, Department of Science, Technology and Environment in compliance of order dated 20.02.2025.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That briefly submitted, the issue relating to the functioning of Common Effluent Treatment Plants (CETPs) installed for textile and dyeing industries at Ludhiana is under consideration of the Hon'ble National Green Tribunal in various cases filed by the Special Purpose Vehicles (SPV) of the Common Effluent Treatment Plants (CETPs) and the Public Action Committee of Ludhiana.
2. That Appeal no. 40 of 2024 filed by CETP of 50 MLD capacity, Appeal no. 41 of 2024 filed by CETP of 40 MLD capacity and Appeal no. 48 of 2024 filed by CETP of 15 MLD capacity along with Original Application bearing no. 1325 of 2024 filed against CETP of 50 MLD capacity, Original Application bearing no. 1326 of 2024 filed against CETP of 40 MLD capacity and Original Application bearing no. 1327 of 2024 filed against CETP of 15 MLD capacity are pending for adjudication before this Hon'ble Tribunal.
3. That in some cases Secretary to Government of Punjab, Department of Environment has been impleaded as party respondent along with Punjab Pollution Control Board.
4. That the Punjab Pollution Control Board being the prescribed authority is implementing the provisions of the Environmental laws namely the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made there under in the State of Punjab.
5. That the Punjab Pollution Control Board being the prescribed authority has taken action against the CETPs of 50 MLD capacity, 40 MLD capacity and 15




MLD capacity by issuing directions u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974, imposition of Environmental Compensation for violation of the provisions of Environmental laws and by filing prosecution cases against the said CETPs and its responsible persons under the relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974. The Board has taken the following action against the CETPs.

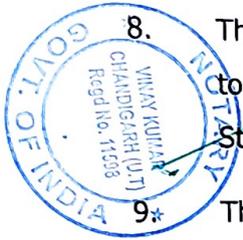
Sr. No.	Name of the CETP	Directions issued	Prosecution launched	Environmental Compensation imposed/ Bank Guarantee encashed
1	50 MLD	u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974	Prosecution launched against SPV and its responsible persons under Water (Prevention and Control of Pollution) Act, 1974	Rs. 2.49 crore
2	40 MLD	u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974	Prosecution launched against SPV and its responsible persons under Water (Prevention and Control of Pollution) Act, 1974	Rs. 2.96 crore Bank Guarantee of Rs. 50 lakh.
3	15 MLD	u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974	Prosecution launched against SPV and its responsible persons under Water (Prevention and Control of Pollution) Act, 1974	Rs. 4.5 crore



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6. That it is pertinent to mention here that the Punjab Pollution Control Board is working under the administrative control of the Government of Punjab, Department of Science, Technology and Environment. The Department of Science, Technology and Environment issues necessary directions from time to time to the Punjab Pollution Control Board for the implementation of the Environmental laws.
7. That the Punjab Pollution Control Board being the party respondent has filed separate replies in all the cases pending before this Hon'ble Tribunal relating to the operation and functioning of the Common Effluent Treatment Plants (CETPs) at Ludhiana.
8. That in view of the above facts of the case, it has been decided by the deponent to adopt the replies filed by the Punjab Pollution Control Board on behalf of the State of Punjab.
- 9* That the deponent may kindly be allowed to place on record the present short reply to adopt the replies of the Punjab Pollution Control Board in all the cases relating to the functioning of the Common Effluent Treatment Plants (CETPs) at Ludhiana.



Date: 19/3/2025
Place: Chandigarh

Deponent

(Priyank Bharti)

Secretary to Government of Punjab,
Department of Science, Technology and
Environment

Secretary to Govt. of Punjab
Deptt. of Science, Technology & Environment

19 MAR 2025

Verification

Verified that the contents of the above Affidavit are true and correct to the knowledge of the deponent as derived from the official record. No part of the above affidavit is false and nothing material is kept concealed therein.

Date: 19/3/2025

Place: Chandigarh

Deponent



(Priyank Bharti)

Secretary to Government of Punjab,
Department of Science, Technology and
Environment

Secretary to Govt. of Punjab
Deptt. of Science, Technology & Environment
Chandigarh



ATTESTED & IDENTIFIED
VINAY KUMAR
NOTARY CHANDIGARH (U.T.)

19 MAR 2025